

INDRAPRASTHA MEDICAL CORPORATION LIMITED						
Registered office : Sarita Vihar, Delhi Mathura Road, New Delhi - 110076						
Corporate Identity Number : L24232DL1988PLC030958						
Phone: 91-11-26925858, 26925801, Fax: 91-11-26823629						
E-mail: imclshares@apollohospitalsdelhi.com, Website: delhi.apollohospitals.com						
Extract of Statement of audited Financial Results for the Quarter and Year ended 31 <sup>st</sup> March, 2023						
S. No.	Particulars	Quarter ended			Year ended	
		31.03.2023 (Audited)	31.12.2022 (Unaudited)	31.03.2022 (Audited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total income from operations (Net)	278.84	280.01	217.55	1108.70	891.28
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	27.20	29.41	19.97	117.18	79.07
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	27.20	29.41	19.97	117.18	79.07
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	19.84	20.90	15.20	86.15	58.62
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after Tax)]	14.03	21.88	15.64	76.93	52.69
6	Paid-up Equity share capital (Face value Rs. 10/- each)	91.67	91.67	91.67	91.67	91.67
7	Reserves (excluding Revaluation Reserves) as shown in the audited balance sheet of previous year				287.78	233.77
8	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic & Diluted	2.16	2.28	1.66	9.40	6.39

The above is an extract of the detailed format of audited financial results for the quarter and year ended 31<sup>st</sup> March, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results for the quarter and year ended 31<sup>st</sup> March, 2023, are available on the Stock Exchange websites ([www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)) and on the company's website.

Place : New Delhi  
Date : 23<sup>rd</sup> May, 2023

Shivakumar Pattabhiraman  
(Managing Director)

Schneider Electric Infrastructure Limited					
Registered Office: Milestone 87, Vadodara-Halol Highway, Village Kotambi, Post office Jarod, Vadodara - 391510, Gujarat, India					
Corporate Office: 9 <sup>th</sup> Floor, DLF Building No. 10 Tower C, DLF Cyber City, Phase II, Gurugram -122002, Haryana, India, Tel: +91 124 3940400; Fax: +91 124 4222036; website: <a href="http://infra.in.se.com/">infra.in.se.com/</a> ; CIN: L31900GJ2011PLC064420					
Statement of Financial Results for the Quarter and Year ended March 31, 2023					
(Rupees Millions except earning per share data)					
Particulars	Quarter Ended			Year ended	
	March 31, 2023 (Audited) Refer note 6	December 31, 2022 (Unaudited)	March 31, 2022 (Audited)	March 31, 2023 (Audited)	March 31, 2022 (Audited)
Total income from operations	4,105.09	5,743.82	3,400.22	17,771.86	15,303.39
Net Profit for the period (before Tax and Exceptional items)	454.44	435.17	26.70	1,083.20	302.22
Net Profit for the period before tax (after Exceptional items) (refer note 4)	448.42	435.17	0.70	1,236.23	276.22
Net Profit for the period after tax (after Exceptional items)	448.42	435.17	0.70	1,236.23	276.22
Total Comprehensive Income for the period	395.81	531.93	56.64	1,149.57	325.78
Paid-up equity share capital (face value of Rs. 2/- each.)	478.21	478.21	478.21	478.21	478.21
Other equity	-	-	-	1,032.60	(116.98)
Earnings per equity share (EPS) (not annualised)					
a) Basic	1.88	1.82	0.00	5.17	1.16
b) Diluted	1.88	1.82	0.00	5.17	1.16

**Notes :**

- The above Financial Results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on May 23, 2023.
- These Financial Results of the Company have been prepared in accordance with the Indian Accounting Standards (IND AS) as notified by Ministry of Corporate Affairs pursuant to Section 133 of the Companies Act 2013 read with rule 3 of the Companies (Indian Accounting Standard) rules, 2015 and relevant amendments made thereunder.
- The Chief Operating Decision Maker "CODM" reviews the operations of the Company as a whole, i.e. single primary business segment viz. product and systems for electricity distribution, hence, there are no reportable segments as per Ind AS 108 "Operating Segments".
- Exceptional items represent gain on modification of debt, gains arising from disposal of non-operational leased land and building and expense towards organizational restructuring for improving efficiency.
- At the end of the current year, the Company has total accumulated losses aggregating to MINR 2,090.36 The management has evaluated availability of sufficient funding to meet Company's obligations. For such evaluation, the management has considered various factors which include estimated future cash flows, availability of working capital facilities sanctioned by the banks and borrowings sourced from group companies. Basis such evaluation and mitigating actions the management is confident that the Company will be able to realize its assets and discharge its liabilities in the normal course of business. Therefore, these financial results have been prepared based on going concern assumption.
- The figures of the quarter ended March 31, 2023 are the balancing figures between audited figures in respect of the full financial year up to March 31, 2023 and the unaudited published year-to-date figures up to December 31, 2022, being the date of the end of the third quarter of the financial year which were subjected to limited review.
- Previous period figures have been reclassified/regrouped wherever necessary, to correspond with those of the current period classification.
- The full format of the Financial Results are available on the websites of Stock Exchanges at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and can be accessed on Company's website at [infra.in.se.com/](http://infra.in.se.com/).

By Order of the Board,  
For Schneider Electric Infrastructure Limited

Sanjay Sudhakaran  
Managing Director and Chief Executive Officer  
DIN : 00212610

Place : Ahmedabad  
Date : May 23, 2023

FORTIS HEALTHCARE LIMITED				
(CIN: L85110PB1996PLC045933)				
Regd. Office: Fortis Hospital, Sector 62, Phase - VIII, Mohali-160062				
Tel : +91 172 5096001; Fax No : +91 172 5096221				
Website: <a href="http://www.fortishealthcare.com">www.fortishealthcare.com</a> ; Email: <a href="mailto:secretarial@fortishealthcare.com">secretarial@fortishealthcare.com</a>				
STATEMENT OF CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023				
(Rs. in Lakhs except EPS)				
Particulars	Consolidated			
	Quarter Ended March 31, 2023	Year Ended March 31, 2023	Quarter Ended March 31, 2022	
Total Income from Operations	1,65,649.00	6,35,935.00	1,38,409.00	
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	17,287.00	74,007.00	12,625.00	
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	18,341.00	81,368.00	12,645.00	
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	13,830.00	63,298.00	8,703.00	
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	16,588.00	62,511.00	3,652.00	
Equity Share Capital (Face Value of Rs. 10/- per share)	75,496.00	75,496.00	75,496.00	
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		6,48,730.00	5,42,328.00	
Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations)				
(a) Basic	1.76	7.80	0.90	
(b) Diluted	1.76	7.80	0.90	

**Note:**

Particulars	Standalone		
	Quarter Ended March 31, 2023	Year Ended March 31, 2023	Quarter Ended March 31, 2022
Turnover	27,747	1,05,293	21,026
Profit / (Loss) Before Tax	348	10,888	(2,652)
Profit / (Loss) After Tax	207	9,624	(2,424)

- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchanges viz. [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and that of the company at [www.fortishealthcare.com](http://www.fortishealthcare.com).

Fortis Healthcare Limited  
For and on Behalf of Board of Directors

Sd/-  
Dr. Ashutosh Raghuvanshi  
Managing Director & CEO  
DIN No. 02775637

Place : Gurugram  
Date : May 23, 2023

SOM DATT FINANCE CORPORATION LIMITED	
Registered Office: 516, Sunja Tower-I District Centre, Janakpuri, Delhi- 110058; Tel: 0124-4396900; Fax: N.A.; E-mail: <a href="mailto:compliancesdf@gmail.com">compliancesdf@gmail.com</a> ; CIN: L6921DL1993PLC377542.	
<b>RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS ("IDC") ON THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF SOM DATT FINANCE CORPORATION LIMITED ("TARGET COMPANY") BY THE ACQUIRERS (DEFINED BELOW) UNDER REGULATION 26(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("TAKEOVER REGULATIONS").</b>	
The capitalized terms used herein shall have the same meaning as assigned to them in the Public Announcement ("PA"), Detailed Public Statement ("DPS") and the Letter of Offer ("LOF"), issued in connection with this Offer.	
1. Date	Monday, May 22, 2023
2. Name of the Target Company (TC)	Som Datt Finance Corporation Limited
3. Details of the Offer pertaining to TC	This Open Offer is mandatory and being made by the Acquirers (defined below) to acquire upto 26,02,073 (twenty six lakhs two thousand and seventy three) fully paid-up equity shares of face value Rs. 10 (rupees ten only) each carrying voting rights, representing 26.00% (twenty six percent) of the total outstanding, issued and fully paid up equity share capital on a fully diluted basis carrying voting rights of the Target Company, at the Offer Price of Rs. 33.88 (rupees thirty three and paise eighty eight only) per fully paid-up equity share, and Applicable Interest of Rs. 0.92 (rupees zero and paise ninety two only), both amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share, payable in cash.
4. Name(s) of the acquirer and PAC with the acquirer	Acquirers: Dr. Bhaskara Rao Bollineni; and Mr. Bhavanam Ruthvik Reddy. There is no Person Acting in Concert with the Acquirers for the purpose of this Open Offer.
5. Name of the Manager to the offer	PL Capital Markets Private Limited
6. Members of the Committee of Independent Directors (IDC)	Mr. Hardeep Kumar Mahotra (Chairperson) Mr. Rajvir Singh Chhillar (Member)
7. IDC Member's relationship with the TC (Director, equity shares owned, any other contract / relationship), if any	IDC members are duly appointed Independent Directors on the board of directors of the Target Company. Except to the extent of the sitting fees paid and the reimbursement of expenses by the Target Company in their capacity as Independent Directors, they do not hold any equity shares or other securities of the Target Company and they do not have any other contract / relationship with the Target Company.
8. Trading in the equity shares/other securities of the TC by IDC Members	None of the IDC members have traded in the equity shares or other securities of the Target Company during the: a. 12 months period preceding the date of the PA; and b. period from the date of the PA till the date of this recommendation.
9. IDC Member's relationship with the acquirer (Director, equity shares owned, any other contract / relationship), if any	None of the IDC members have any relationship with the Acquirers.
10. Trading in the equity shares/other securities of the acquirer by IDC Members	The Acquirers are individuals, hence this provision is not applicable.
11. Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC members believe that the Offer Price of Rs. 33.88 (rupees thirty three and paise eighty eight only) per equity share, is fair and reasonable and is in compliance with the provisions of the Takeover Regulations. The IDC members have also noted that the Acquirers are paying Applicable Interest of Rs. 0.92 (rupees zero and paise ninety two only) per equity share at the rate of 10% (ten percent) per annum for the period of delay. The total Offer price plus Applicable Interest amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share is fair and reasonable and is in compliance with the provisions of the Takeover Regulations.
12. Summary of reasons for recommendation	The IDC has reviewed the PA issued on November 09, 2022, the DPS published on November 16, 2022, the draft letter of offer dated November 23, 2022 ("DLOF") and the LOF dated Friday, May 19, 2023. Further, the equity shares of the Target Company are listed and traded only on BSE Limited and are infrequently traded in terms of the Takeover Regulations. The IDC having reviewed the contents of the above stated documents has opined that the Offer Price offered by the Acquirers (being the highest price prescribed) is in accordance with regulation 8(2) of Takeover Regulations since it has been arrived at by taking into account the valuation parameters and such other parameters as are customary for valuation of equity shares of such companies, which comes to Rs. 33.88 (rupees thirty three and paise eighty eight only) per equity share and Applicable Interest of Rs. 0.92 (rupees zero and ninety two paise only) per equity share at the rate of 10% (ten percent) per annum, has been offered by the Acquirers for the delay in making payment of the Offer Price. The total Offer Price plus Applicable Interest, amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share is in compliance with the provisions of the Takeover Regulations. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and take an informed decision whether to offer their equity shares in the Open Offer. They are also advised to seek expert's opinion on taxation before taking their decision in this regard. This statement of the recommendations will be available on the website of the Target Company ( <a href="http://www.somdattfin.com">www.somdattfin.com</a> ).
13. Details of Independent Advisors, if any.	N.A.
14. Disclosure of voting pattern of the IDC	The recommendations were unanimously approved by all the members of the IDC present at the meeting held on Monday, May 22, 2023.
15. Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Takeover Regulations.

For and on behalf of Committee of Independent Directors of  
Som Datt Finance Corporation Limited  
Sd/-  
Mr. Hardeep Kumar Mahotra  
Chairperson  
(DIN - 00219216)  
CONCEPT

Place: Gurugram  
Date: May 22, 2023

LT Foods	
CIN L74899DL1990PLC041790	
Regd. off.: Unit No. 134, 1st Floor, Rectangle-1, Saket District Centre, New Delhi-110017 Tel.: 011- 29565344	
Corp off: 4th Floor, MVL- I Park, Sector-15, Gurugram-122001	
Tel: 0124-3055100, Email: <a href="mailto:ir@ltgroup.in">ir@ltgroup.in</a> Website: <a href="http://www.ltgroup.in">www.ltgroup.in</a>	

## NOTICE OF POSTAL BALLOT AND E-VOTING

Notice is hereby given that the Board of Directors of Lt Foods Limited (the "Company"), on the recommendation of Nomination and Remuneration Committee, has appointed Mr. Alrumaih Sulaiman Abdulrahman S (DIN: 09091328), as Non-Executive Non-Independent Director of the Company, subject to the approval of the Members, which is being sought to be taken through Postal Ballot. Members of the Company are hereby informed that pursuant to the provisions of Section 108 and 110 of the Companies Act, 2013 (the "Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or reenactment(s) thereof, for the time being in force) ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations"), General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021, 3/2022 dated 5th May, 2022, 11/2022 dated 28th September, 2022 and 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), Postal Ballot Notice seeking consent of the members of the Company by voting through electronic mode (remote e-voting) has been sent electronically on **Tuesday, 23<sup>rd</sup> May, 2023** to the Members/Beneficiaries whose E-mail ID's is registered with the Company or its Registrar & Share Transfer Agent (M/s. Bigshare Services Pvt. Ltd) (in respect of shares held in physical form) or with the Depository Participant (in respect of shares held in electronic form) and whose name appear in the Register of Members/List of Beneficial Owners as on **Friday, 19<sup>th</sup> May, 2023 ("Cut-off Date")** for obtaining the approval of the shareholders in respect of the businesses mentioned in the Postal Ballot Notice dated **Thursday, 18<sup>th</sup> May, 2023**.

Members whose names appear on the Register of Members/List of Beneficial Owners as on **Friday, 19<sup>th</sup> May, 2023** will be considered for the purpose of e-voting and voting rights shall be reckoned on the paid-up value of Equity shares registered in the name of the shareholders as on that date. A person who is not a Member on the cut-off date shall treat this notice for information purpose only.

The requirement of sending physical copy of the Postal Ballot Notice has been dispensed away with vide above referred MCA Circulars. The Postal Ballot Notice dated **Thursday, 18<sup>th</sup> May, 2023** will also be available on the website of the Company at [www.ltgroup.in](http://www.ltgroup.in), Stock Exchanges viz. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") and on the website of National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>. Members who have not received the Postal Ballot Notice may download it from the above mentioned websites. Members may also send a request to the Company for receiving Postal Ballot Notice at [ir@ltgroup.in](mailto:ir@ltgroup.in).

In compliance with the applicable provisions of the MCA Circular, the Company is providing the facility to its Members to cast their votes on all the resolutions as set out in the Postal Ballot Notice only by electronic means (e-voting). The communication of assent and dissent of the Members would take place through remote e-voting process only.

The Company has engaged the services of NSDL, as the authorized agency for providing e-voting facility to enable the members to cast their votes electronically ("Remote e-voting"). Members are requested to note that e-voting has commenced on **Tuesday, 23<sup>rd</sup> May, 2023 at 9.00 A.M. (IST)** and will end on **Wednesday, 21<sup>st</sup> June, 2023 at 5.00 P.M. (IST)**. The resolutions, if passed by the requisite majority, shall be deemed to have been passed on the last date specified by the Company for e-voting i.e. **Wednesday, 21<sup>st</sup> June, 2023**. The e-voting module shall be disabled thereafter and will not be allowed beyond **5:00 PM (IST) on Wednesday, 21<sup>st</sup> June, 2023**.

Members who have not yet registered their email addresses or bank account details, are requested to register the same in respect of equity shares held in Electronic form with concerned Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the company at: [ir@ltgroup.in](mailto:ir@ltgroup.in)

The instructions on the process of e-voting, including the manner in which the members who are holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, are provided in the Postal Ballot Notice.

The Board of Directors of the Company has appointed Mr. Debasis Dixit, Proprietor, M/s. D Dixit & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the Postal Ballot through e-voting process in a fair and transparent manner.

The Results of the Postal Ballot alongwith the Report of the Scrutinizer, will be declared by the Chairman/Company Secretary of the Company on or before **Friday, 23<sup>rd</sup> June, 2023 by 5:00 PM** and will be placed on the website of the Company at [www.ltgroup.in](http://www.ltgroup.in) and on the website of NSDL at <https://www.evoting.nsdl.com> and on the websites of Stock Exchanges viz. BSE and NSE at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com). For any grievances connected with the facility for remote e-voting please contact Ms. Pallavi Mhatre, Senior Manager, NSDL, Trade World, A Wing, 4th floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra 400013 or email at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or call on toll free no.: **022 - 4886 7000 and 022 - 2499 7000**.

Place: Gurugram  
Date: 22.05.2023

By Order of the Board  
For LT Foods Limited  
Sd/-  
Monika Chawla Jaggia  
Company Secretary & Compliance Officer  
Membership No. F5150